CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTING: BILASPUR

Civil Contempt Petition No.203/00035/2018

(in OA 203/00935/2014)

Bilaspur, this Wednesday, the 17th day of July, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Onkar Prasad Rathore, S/o Shri Malejram Rathore, aged about 30 years, R/o Village Kosmanda, P.S & Tahsil Champa District – Janjgir – Champa (C.G.) - 495660 -Petitioner

(By Advocate – Shri B.P. Rao, proxy counsel of Shri Ashok Kumar Shukla)

Versus

N.N. Rao Acharya, aged about 52 years, Deputy Chief Personnel Officer (Construction), South Eastern Central Railway, Railway Area Bilaspur (C.G.) 495001 - **Respondents**

(By Advocate – Shri R.N. Pusty)

ORDER (ORAL)

By Navin Tandon, AM.

Learned counsel for both the parties submitted that the Hon'ble High Court of Chhattisgarh has set aside the orders passed by this Tribunal on 28.11.2017 in Original Application No.203/00935/2014.

2. In view of it, this CCP is not maintainable and accordingly closed as not maintainable. Notices are discharged.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon) Administrative Member

am/-